

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Advance Hearing Schedule for the month of April 2024

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
4.4.2024 Thursday At 10.30 A.M. Review Petitions	1.	34/RP/2023	NTPC	Petition for review of the Order dated 26.7.2023 in Petition No. 237/GT/2020 (<i>On admission</i>).
	2.	35/RP/2023	NTPC	Petition for review of the order dated 10.7.2023 in Petition No. 369/GT/2020 (<i>On admission</i>).
	3.	1/RP/2024	NTPC	Petition seeking review of Order dated 5.10.2023 in Petition 363/GT/2020 (<i>On admission</i>).
	4.	8/RP/2024	NTPC	Petition for review of the order dated 13.11.2023, in Petition No. 238/GT/2020(<i>On admission</i>).
	5.	10/RP/2024	NTPC	Petition for review of the order dated 11.1.2024 in Petition No. 391/GT/2020(<i>On admission</i>).
	6.	12/RP/2024	GRIDCO	Petition for review of order dated 11.1.2024 in Petition No. 391/GT/2020(<i>On admission</i>).
	7.	39/RP/2023	NLCIL	Petition seeking review of Order dated 6.10.2023 in Petition 366/GT/2020 (<i>On admission</i>).
	8.	11/RP/2024	BRBCL	Petition for review of the order dated 20.1.2024 in Petition No23/GT/2017(<i>On admission</i>).
	9.	3/RP/2024	PSPCL	Petition seeking review of Order dated 22.9.2023 in Petition 11/SM/2023 (<i>On admission</i>).
	10.	4/RP/2024 alongwith I.A.No.1/2024	HPPC	Petition seeking review of Order dated 22.9.2023 in Petition 11/SM/2023(Interlocutory application for condonation of delay) (<i>On admission</i>).
	11.	36/RP/2023	KMTL	Petition seeking review of Order dated 28.6.2023 in Petition 45/TT/2022 (<i>On admission</i>).
	12.	37/RP/2023	RUVNL	Petition seeking review of Order dated 22.9.2023 in Petition 72/MP/2020 (<i>On admission</i>).
	13.	38/RP/2023 alongwith I.A.No.99/2023	HVPNL	Petition seeking review of Order dated 8.2.2023 in Petition 252/MP/2021(Interlocutory application for condonation of delay) (<i>On admission</i>).
	14.	7/RP/2024	GMRETL	Petition for review of the order dated 8.1.2024 in Petition No. 114/MP/2019(<i>On admission</i>).
	15.	9/RP/2024 alongwith I.A.No.19/2024	KTL	Petition for review and modification of the order dated 31.12.2023 in Petition No. 237/MP/2021(Interlocutory application for interim reliefs) (<i>On admission</i>).
	16.	40/RP/2023	NHPC	Petition seeking review of Order dated 14.10.2023 in Petition 632/GT/2020 (<i>On admission</i>).
	17.	2/RP/2024	NHPC	Petition seeking review of Order dated 19.10.2023 in Petition 142/GT/2022 (<i>On admission</i>).
	18.	5/RP/2024	NHPC	Petition for review of the order dated 27.11.2023, in Petition No. 18/GT/2021(<i>On admission</i>).
	19.	6/RP/2024	NHPC	Petition for review of the order dated 8.12.2023, in Petition No. 223/GT/2021(<i>On admission</i>).
	20.	26/RP/2023	NHPC	Petition for review of the order dated 9.6.2023 in Petition No. 642/GT/2020.
	21.	28/RP/2023	NHPC	Petition for review of the order dated 22.6.2023 in Petition No. 257/GT/2020.
	22.	31/RP/2023	NHPC	Petition for review of order dated 28.7.2023 in Petition No. 255/GT/2020.
	23.	3/RP/2023	NHPC	Petition for review of order dated 30.11.2022 in Petition No. 145/GT/2022
	24.	11/RP/2023	NHPC	Petition for review of Order dated 13.2.2023 in Petition No. 229/GT/2020(Re-hearing).
	25.	15/RP/2023	NHPC	Petition for review of Order dated 5.4.2023 in Petition No. 144/GT/2020(Re-hearing).

	26.	41/RP/2023	Vaayumevasa	Petition seeking review of Order dated 7.12.2023 in Petition No. 20/MP/2021(<i>On admissibility</i>).
	27.	9/RP/2023	NTPC	Petition seeking review of order dated 4. 6.2022 in Petition No. 420/GT/2020.
	28.	21/RP/2023	NTECL	Petition for review of Order dated 20.3.2023 in Petition No. 576/GT/2020(Re-hearing).
	29.	24/RP/2023	NTPC	Petition for review of Commission's order dated 29.3.2023 in Petition No. 392/GT/2020.
	30.	16/RP/2023	GRIDCO	Petition for review of Commission's order dated 29.3.2023 in Petition No. 392/GT/2020.
	31.	20/RP/2023	GRIDCO	Petition for review of the order dated 17.4.2023 in Petition No.698/GT/2020.
	32.	33/RP/2023	NTPC	Petition for review of the order dated 26.7.2023 in Petition No. 402/GT/2019.
	33.	29/RP/2023	NTPC	Petition for review of the order dated 27.4.2023 in Petition No. 441/GT/2020.
	34.	27/RP/2023	NTECL	Petition for review of the order dated 30.5.2023 in Petition No.411/GT/2020
	35.	32/RP/2023	JPL	Petition seeking review of order dated 1.8.2023 in Petition No. 258/MP/2019.
	36.	17/RP/2022 alongwith I.A.No.61/2023	NLCIL	Petition for review of Order dated 24.3.2022 in Petition No. 452/MP/2019(Interlocutory application seeking urgent hearing).
	37.	6/RP/2023	PGCIL	Petition seeking review of order dated 1.3.2022 in Petition No. 378/TT/2020.
	38.	17/RP/2023	PGCIL	Petition for review of the order dated 24.2.2023 in Petition No. 6/TT/2020.
	39.	25/RP/2023	GTTPL	Petition for review of the order dated 8.4.2023 in Petition No. 292/TT/2020.
10.4.2024 Wednesday At 10.30 AM Miscellaneous Petitions	1.	30/TL/2024	KNTL	Application under Sections 14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 seeking Transmission License for Koppal-Narendra Transmission Limited for the Transmission Project to be constructed through regulated tariff mechanism (RTM).
	2.	32/TL/2024	GTL	Application under Sections 14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 seeking Transmission License for Gadag Transmission Limited for the Transmission Project to be constructed through regulated tariff mechanism (RTM).
	3.	47/TL/2024	B-III NTL	Application under Sections 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for the grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission Licence to Bikaner-III Neemrana Transmission Limited.
	4.	50/TL/2024	VTL	Application under Sections 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for the grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission Licence to Vataman Transmission Limited.
	5.	22/TL/2024	B-III N-IITL	Application under Section 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to grant of Transmission License to Bikaner III Neemrana II Transmission Limited
	6.	44/TL/2024	B-IITL	Petition under Section 14 of the Electricity Act, 2003

			read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 for grant of separate Transmission License to POWERGRID Bhuj Transmission Limited (earlier known as Bhuj-II Transmission Limited) for implementation of communication system Requirement of additional FOTE of STM-16 capacity at Bhuj-II substation to cater to connectivity of RE Gencos through Regulated Tariff Mechanism (RTM)
7.	262/TL/2023	JSWHEL	Application for transmission license in respect of Karcham Wangtoo Jhakri portion of Baspa Jhakri D/C transmission line.
8.	364/TL/2023	RIITL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to Ramgarh II Transmission Limited
9.	374/TL/2023	BDTL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to Beawar Dausa Transmission Limited
10.	293/TL/2023	PRTL	Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 for grant of separate Transmission License to POWERGRID Ramgarh Transmission Limited for implementation of scope of work as detailed in the Petition through RTM mode
11.	75/AT/2024	KPTL24	Petition under Section 63 of Electricity Act, 2003 seeking adoption of Transmission Charges with respect to the transmission system being established by the Karera Power Transmission Limited (100% wholly owned subsidiary of Apraava Energy Private Limited)
12.	76/TL/2024	KPTL24	Application under Section 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Grant of Transmission License to Karera Power Transmission Limited.
13.	100/TL/2024	DPTL	Petition under Sections 14, 15 and 79(1)(e) of Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 seeking grant of Transmission License for Dhule Power Transmission Limited.
14.	101/AT/2024	DPTL	Petition under Section 63 of the Electricity Act, 2003 ("Act") seeking adoption of transmission charges discovered through Tariff-Based Competitive Bidding process ("TBCB").
15.	102/TL/2024	IPTL	Petition under Sections 14, 15 and 79(1)(e) of Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 seeking grant of Transmission License for Ishanagar Power Transmission Limited.
16.	103/AT/2024	IPTL	Petition under Section 63 of Electricity Act, 2003 seeking adoption of Transmission Charges of the "Transmission System for Western Region Expansion Scheme XXXIII (WRES- XXXIII): Part C" being

			established by the Petitioner.
17.	61/TL/2024	HTL	Application under Section-14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Grant of Transmission License to Halvad Transmission Limited
18.	62/AT/2024	HTL	Application under Section-63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by Halvad Transmission Limited.
19.	1/TD/2024	RSPL	Application for grant of trading licence under Regulation of Trading Licence.
20.	122/TL/2024	Fatehgarh-IV	Application under Section 14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 seeking Transmission Licence to Fatehgarh IV Transmission Limited for the Transmission Project to be constructed through regulated tariff mechanism (RTM).
21.	114/TL/2024	SKTL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to Sikar Khetri Transmission Limited
22.	115/AT/2024	SKTL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Sikar Khetri Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
23.	116/TL/2024	BTL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to Bidar Transmission Limited
24.	117/AT/2024	BTL	Application under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Bidar Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)
25	53/AT/2024	SECI	Petition under Section 63 of the Electricity Act, 2003 seeking adoption of tariff for 690 MW Wind Power Projects (Tranche - XIV) connected to ISTS
26.	99/AT/2024	SECI	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for Solar PV Power Projects (Tranche- XI) connected to the Inter-State Transmission System (ISTS) and selected through competitive bidding process as per the guidelines of the Government of India
27.	68/AT/2024	SECIL	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for Solar PV Power Projects (Tranche XII) connected to the Inter-State Transmission System (ISTS) and selected through competitive bidding process as per the guidelines of the Government of India.
28.	71/AT/2024	NTPC	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff for procurement of 1080 MW power from ISTS-connected Wind Solar Hybrid Power Projects as per the Guidelines for Tariff Based Competitive Bidding Process notified by the Ministry of Power, Government of India vide its Gazette Notification dated 21.8.2023.

	29.	79/AT/2024	SJVNL	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff discovered through Competitive Bidding Process for Supply of 1500 MW Firm and Dispatchable Power from ISTS- Connected Renewable Energy (RE) Power Projects with Energy Storage Systems on Build-Own Operate (BOO) basis With Green shoe Option Of Additional capacity up to 1500 MW.
	30.	118/AT/2024	NTPC	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff for procurement of 1200 MW power from ISTS-Connected Solar PV Power Projects in India under Scheme for flexibility in Generation and Scheduling of Thermal/ Hydro Power Stations through bundling with Renewable Energy and Storage Power notified by Ministry of Power, Government of India vide its Gazette Notification dated 26.08.2022.
	31	119/AT/2024	NTPCREL	Petition under Section 63 of the Electricity Act, 2003 for adoption of usage charges for 1990 MW Solar Photovoltaic (PV) Power Station (Tranche-III) connected to the Inter-State Transmission System and selected through competitive bidding process under Central Power Sector Undertaking Scheme Phase-II dated 5.3.2019 as per the Standard Bidding Guidelines of MoP dated 3.0.2017.
10.4.2024 Wednesday At 2.30 P.M. Miscellaneous Petitions	32.	79/MP/2022 along with I.A. No. 34/2023	MSEPL	Petition under Section 79 of the Electricity Act, 2003 read with the relevant provisions of the Agreement for Long Term Access without System Strengthening dated 11.9.2020, the Power Purchase Agreement dated 3.7.2020 and the other applicable laws inter alia seeking direction to the Respondent Nos. 1 and 2 to extend and/or defer the commencement of the Petitioner's Long-Term Access to coincide with the revised/extended Scheduled Commissioning Date of the Petitioner's 300 MW Solar Power Project under the Power Purchase Agreement dated 3.7.2020.
	33.	269/MP/2018	AP(M)L	Petition under Section 142 of the Electricity Act, 2003 for non-compliance of direction dated 28.9.2017 in Petition No. 97/MP/2017 (Received by way of Remand).
	34.	229/MP/2016	DBPL	Petition under Section 79(1) (b) read with Section 79(1) (f) of the Electricity Act, 2003 inter alia seeking compensation on account of occurrence of Change in Law events? And/or Force Majeure events relating to Power Purchase Agreement dated 19.08.2013 entered into between the Petitioner/DBPL and the Respondent/TANGEDCO (Received by Remand).
	35.	101/MP/2017	DBPL	Petition under Section 79(1) (b) read with Section 79(1) (f) of the Electricity Act, 2003 inter alia seeking compensation on account of occurrence of 'Change in Law events' and/or Force Majeure events relating to Power Purchase Agreements both dated 01.11.2013 entered into between the Petitioner and the Respondents (Received by Remand).
	36.	256/MP/2023	LVTPL	Petition under Rule 3(7) and Rule 3(8) of the Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021(Remand order dated 5.3.2024).
16.4.2024 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	344/MP/2020 alongwith I.A.No.45/2021	RGPPL	Petition under Section 79 (1) l and (f) of the Electricity Act, 2003 seeking adjudication of transmission charges by Respondent No.1, MSETCL (Interlocutory application moved by MSEDCL for impleadment as party to the Petition).
	2.	244/MP/2021 alongwith 30/IA/2023	AREPRL	Petition under Sections 79(1)l and Section 79 (1) (f) of the Electricity Act, 2003 seeking deferment of the operationalization date of the 1000 MW Long Term Access granted to Adani Renewable Energy Park Rajasthan Ltd. by Central Transmission Utility to match with the completion and commissioning of Solar Park, and exemption from liability of paying transmission charges until such time, on account of force majeure events (Interlocutory application for subsequent reliefs).

19.4.2024 Friday At 10.30 A.M. Miscellaneous Petitions	1.	70/MP/2024	MVSPL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 111 and 119 of the CERC (Conduct of Business) Regulations, 1999 seeking execution/implementation of Order dated 05.12.2023 passed in Petition No. 117/MP/2021 and seeking initiation of proceedings under Section 142 of the Electricity Act, 2003 against the will-full deliberate and continuous non-compliance of Order dated 5.12.2023 <i>(On admission)</i> .
	2.	126/MP/2024	GIPCL	Petition under Section 29(5) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 <i>(On admission)</i>
	3.	65/MP/2024	HPPC	Petition under Section 79 (1)(b) of the Electricity Act, 2003 seeking approval of this Commission for the Supplemental Power Purchase Agreements dated 28.2.2023 <i>(On admission)</i>
	4.	107/MP/2024	DVC	Petition under Section 62 and 79(1)(a) of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for determination of tariff on installation of various Emission Control Systems in DSTPS U#1&2 (2x500 MW) of Damodar Valley Corporation (DVC) in compliance of Revised Emission Standards <i>(On admission)</i>
	5.	274/MP/2023	MBPMPL	Petition under Section 79(1)©, 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 for adjudication of the dispute arising out of the non-payment of outstanding dues being (i) Late Payment Surcharge on account of delayed payment of Transmission Charges corresponding to Long Term Access of 392 MW paid by PGCIL/Respondent No.1; and (ii) Late Payment Surcharge on bank guarantee extension charges incurred by the Petitioner towards keeping the bank guarantee alive beyond the due date on account of illegal demands raised by CTUIL/ Respondent No. 2 <i>(On admission)</i> .
	6.	387/MP/2023	Project9	Petition under Section 79 of the Electricity Act, 2003 read with applicable provisions of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-state transmission system) Regulations, 2022 and its amendment thereto, and the Detailed Procedure dated 14.10.2022 issued thereunder inter alia seeking issuance of directions to Respondent No. 1 on very immediate and urgent basis to take further steps for ensuring expeditious grant of connectivity for a quantum of 450 MW to Petitioner?s Solar Projects allowed to be connected at Bhadla-II Pooling Station pursuant to the unequivocal decision taken and communicated during the 23rd CMETS-NR meeting dated 29.08.2023 for which the minutes of meeting were issued on 30.09.2023 <i>(On admission)</i> .
	7.	4/MP/2024	ARSEL	Petition under Section 79, including 79(1)(b), 79(1)(f) & 79(1)(k) of the Electricity Act, 2003 seeking termination of the Power Purchase Agreement (PPA) dated 16.09.2021, executed by the Petitioner with Solar Energy Corporation of India Limited (SECI), without any financial liability and consequence thereof <i>(On admission)</i> .
	8.	8/MP/2024	PGCIL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 111, 112 and 119 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for enforcement / execution of the Tariff Order dated 04.03.2021 passed by this Commission in Petition No 148/TT/2019 directing bilateral billing and payment of Transmission Charges by Respondent No. 1 to the Petitioner on account of delay in commissioning of its

			transmission network(On admission)..
9.	20/MP/2024	DVC	Petition under Section 142 of the Electricity Act, 2003 read with Regulations 111, 113, and 119 of the Conduct of Business Regulations, 1999 for the execution of order dated 01.11.2019 read with order dated 27.01.2022 passed by this Hon'ble Commission and directions and initiation of appropriate action against the Respondent for non-compliance of the directions issued under order dated 1.11.2019 read with order dated 27.01.2022 in Petition No. 298/MP/2018(On admission)..
10.	25/MP/2024	NEGL	Petition under Section 79(1)(a) &(f) of the Electricity Act, 2003 ("Act") read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 ("Business Regulations") seeking an in-principle declaration of the Report(On admission).
11.	40/MP/2024	AGEMPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 (Change in Law) of the Power Purchase Agreements dated 21.07.2017 executed for the development of 50 MW ISTS connected wind project between Adani Wind Energy Kutchh One Limited [formerly known as Adani Green Energy (MP) Limited] and PTC India Limited, seeking relief for the additional expenditure incurred due to occurrence of Change in Law event(On admission).
12.	41/MP/2024	NKTL	Petition under Sections 79 of the Electricity Act, 2003, readwith Articles 11, 12 and 16 of the Transmission Services Agreement dated 14.03.2016, seeking extension of Scheduled Commercial Date of Operation (SCOD) of North Karanpura- Chandwa (Jharkhand) 400 kV D/c transmission line ,400/220 kV, 2x500 MVA sub-station at Dhanbad and LILO of both circuits of Ranchi-Maithon RB 400 kV D/c line at Dhanbad and compensation on account of occurrence of Force Majeure, Change in Law and Change in Scope events, and other consequential reliefs(On admission)..
13.	42/MP/2024	JSWREL	Petition under Sections 79(1)(c) and 79(1)(f), of the Electricity Act, 2003 and all other enabling provisions(On admission).
14.	43/MP/2024	AWEK5L	Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 of the Power Purchase Agreement dated 19.11.2019 for the development of 130 MW ISTS connected Wind project entered between Adani Wind Energy Kutchh Five Limited (formerly known as Adani Green Energy Five Limited) and Solar Energy Corporation of India Ltd. seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law event(On admission)..
15.	45/MP/2024	PGCIL	Petition under Regulation 35(3)(c) of the CERC (Terms and Conditions of Tariff) Regulations, 2019 for approval and recovery of expenditure of Capital Spares consumed during the period during the period from 01.04.2019 to 31.03.2024(On admission)..
16.	46/MP/2024	NHPC	Petition under Regulation-44(6) of CERC (Terms and Conditions of Tariff) Regulations, 2019 for recoupment of under-recovered energy charges due to shortfall in energy generation for reasons beyond the control of the generating station during the FY 2021-22 in respect of Parbati-III Power Station(On admission)..
17.	49/MP/2024	ARP6PL	Petition under Section 79 of the Electricity Act, 2003; read with applicable provisions of Power Purchase Agreement dated 14.09.2021 executed between the Petitioner and the Respondent No. 1 and the relevant provisions of the applicable law inter alia seeking Change in Law claims with respect to the mandate of installing reactive power compensation devices for the Petitioners 300 MW Wind Power Project in Gadag, Karnataka and reliefs for seeking ... extension of time to comply with the aforesaid requirements(On admission).

18.	57/MP/2024	TPREL	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 ("the Act") read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 ("Business Regulations") and Article 12 of the two Power Purchase Agreements both dated 21.10.2016 ("PPAs") executed between the Petitioner and the Respondent No. 1, i.e., Solar Energy Corporation of India Limited ("SECI") inter alia seeking in-principle declaration that the issuance of the Central Electricity Authority (Technical Standards for Connectivity to the Grid) (Amendment) Regulations, 2019(On admission).
19.	63/MP/2024	SSUPL	Petition under Section 79(1)(b) and (f) of the Electricity Act 2003 seeking recovery of amounts due towards supply of renewable power in excess of the quantum to be supplied annually under the Power Purchase Agreements dated 02.05.2016 along with the applicable Late Payment Surcharge(On admission)..
20.	67/MP/2024	MPL	Petition under Section 79(1)(f) read with relevant provisions of the Electricity Act, 2003 ("the Act") and Regulation 119 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 ("COB Regulations, 1999") seeking compliance of the Order dated 12.1.2023 in Petition No. 221/MP/2021(On admission).
21.	89/MP/2024	POSOCO	Petition for approval of additional Human Resource (HR) Requirement of NLDC and RLDCs for the control period 2024-29 under Regulation 24 (9) of Central Electricity Regulatory Commission (RLDC Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 (On admission)
22.	131/MP/2024	MUML	Petition under Rule 3(7) and Rule 3(8) of the Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021 read with Article 12 of the Transmission Service Agreement dated 07.12.2018 executed between Mumbai Urja Marg Limited/Petitioner and its Long-Term Transmission Customers, and Sections 61 and 63 of the Electricity Act, 2003, seeking verification of the calculation of the impact due to change in law events on the cost of implementation of the Petitioner's transmission project, and consequent adjustment in the monthly transmission charges (On admission) .
23.	132/MP/2024	RIL	Petition under Section 79 of the Electricity Act, 2003, read with Section 38 and Regulations 4.1 and 5.6 of the General Network Access Regulations, 2022, thereby imploring this Commission to exercise its regulatory powers, for the purpose of facilitating the Petitioner to obtain connectivity of its Wind and Solar hybrid power plant of 254.5 MW to the ISTS/CTU network at nearest receiving sub-station located at Petitioner's oil refinery located at 50 KMs from the project site i.e., Moti Khavadi, Jamnagar, Gujarat. (On admission) .
24.	113/MP/2024	KATL	Petition under Sections 17(3) & 17(4) of Electricity Act, 2003 seeking approval for creation of security interest.
25.	120/MP/2024	WRSRPTL	Petition under Sections 17(3) & 17(4) of Electricity Act, 2003 seeking approval for creation of security interest over all of the Petitioners Assets in favour of Respondent No. 2 (as the Security Trustee acting for the benefit of the Lender) in respect of the Petitioner's Project.
26.	52/TL/2024	KGTL	Petition under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to Koppal II Gadag II Transmission Limited.
27.	64/AT/2024	KGTL	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to

			the Transmission System being established by the Koppal II Gadag II Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).
28.	34/TL/2024	N-II KTL	Petition under Section 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 for grant of transmission license to Neemrana II Kotputli Transmission Limited.
29.	55/TL/2024	N2BTL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to Neemrana II Bareilly Transmission Limited.
30.	3/TL/2024	BGCPTL	Application under Section 14 of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 for grant of Transmission License to Butwal-Gorakhpur Cross Border Power Transmission Limited (BGCPTL) for implementation of Indian portion of New Butwal- Gorakhpur 400 kV Double Circuit Cross-border interconnection transmission line and associated bay extension work.
31.	322/TL/2023	GPTL	Petition under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 seeking Transmission Licence for Gurgaon Palwal Transmission Limited for Transmission Project to be constructed through Regulated Tariff Mechanism (RTM).
32.	63/MP/2020	BALCO	Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming extension of Scheduled Delivery Date on account of force majeure events falling within the scope of Article(s) 3.1, 3.4.3, 4.7 and 9 of the Power Purchase Agreement dated 23.8.2013 read with the addendum dated 10.12.2013 executed between the Petitioner and the Respondent TANGEDCO)(Re-hearing).
33.	53/MP/2021 along with IA No. 26/2023	KSKMPL	Petition under Section 79(1)(b) read with Section 79(1)(f) and other applicable provisions of the Electricity Act, 2003 seeking adjudication of disputes and differences under the Power Purchase Agreement dated 31.7.2012 as amended on 19.12.2014 and 23.1.2018 in regard to non-payment of tariff and unilateral deduction of capacity charges under the Bills of the Petitioner by the Respondents (Interlocutory application seeking directions)(Re-hearing) .
34.	211/MP/2022	MBP(MP)L	Petition under Section 79 of the Electricity Act, 2003 read with Article 8.4.1, 8.4.2 and 8.4.11 of Schedule I of Power Purchase Agreement dated 20.01.2014 read with CERC (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 seeking directions to PTC India Ltd. to comply with its statutory and contractual obligation to establish and operate a valid Escrow Arrangement and Letter of Credit as Payment Security Mechanism in favour of MB Power (Madhya Pradesh) Limited(Re-hearing).
35.	67/MP/2021	SVVPL	Petition under Sections 79(1)l, 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with Regulations 32, 33A and 32B of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term

				Access and Medium-Term Open Access in inter-State transmission and related matters) Regulations, 2009 for inter alia seeking to surrender Stage II Connectivity granted to the Petitioners without any adverse financial consequences, and relinquishment of long term access granted on existing inter-state transmission system to Petitioner No. 1 without any liability, on account of the occurrence of an unavoidable, unforeseeable and uncontrollable events.
	36.	235/MP/2021	BWEPL	Petition under Section 79(1)(f) read with Section 79 (1)(a) and (b) of the Electricity Act, 2003 read with the Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Wind Power Projects, 2017 as amended from time to time seeking declaration of discharge from any obligation and liability to the Respondent under the Request for Selection No. ECI/C&P/WPD/1200MW/T7 /RfS/022019 dated 22.2.2019, Letter of Award dated 19.6.2019 or otherwise.
	37.	192/MP/2023 alongwith I.A. Nos. 76 &83/2023	BALCO	Petition under Section 79, including 79 (1)(c), 79 (1)(f) and 79 (1)(k) of the Electricity Act, 2003, in order to allow the said Petitioner to convert and continue its old connectivity under the new regime without the need of applying for GNA. In the alternative, if open access is to be availed by the Petitioner as a pre-condition for continuing its connectivity, then the same be permitted alongwith T-GNARE (Interlocutory application for interim reliefs and amendments of the Petition).
	38.	102/MP/2023	JPL	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Rule 3 of the Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021 and Article 13 of the Power Purchase Agreement dated 07.08.2008 (as subsequently amended from time to time) with Haryana Discoms and Power Purchase Agreement dated 20.01.2009 (as subsequently amended from time to time) with Tata Power Trading Company Limited seeking declaration of change in law event and consequent relief on account of increase in compensation for acquisition of land for Jhajjar Power Limited's 1,320 MW Power Project located in Haryana.
19.4.2024 Friday At 2.30 P.M. Miscellaneous Petitions	39.	463/MP/2014 alongwith I.A.No.40/2019	GMRVPGL	Petition under Section 79(l)(f) of the Electricity Act, 2003 for a direction to the Respondents to pay additional fixed charge of Rs.0.439/KWH for the balance period of PPA (Interlocutory application for bringing on record additional documents) .
	40.	OP No. 71/2012	GMRVPGL	Petition under Section 86(1) (b) of the Electricity Act, 2003 seeking consent of the Commission.
	41.	OP NO.72/2012	GMRVPGL	Petition under Section 86 (1) (f) of the Electricity Act 2003 for a direction to the respondents to pay additional fixed charges of Rs. 0.439 Ps/KWH for the balance period of the PPA
	42.	179/MP/2023	TPCL	Petition under Section 11(2) of the Electricity Act, 2003 read with 79 of the Electricity Act, 2003, along with Regulation 111-113 of the CERC Conduct of Business Regulations 1999 inter alia seeking a declaration/direction with regard to rate/compensation at which such supply of power to Respondent Nos. 1 to 8 for the period between being 15.3.2023 to 16.06.2023, or such other period as extended by Ministry of Power from time to time, based on principles laid down with respect to Section 11(2) of the Electricity Act, 2003.
	43.	56/MP/2022	RWEPL	Petition under Sections 63 and 79 of the Electricity Act, 2003 read with the Competitive Bidding Guidelines and Articles 11 and 13 of the Power Purchase Agreement dated 23.5.2018 executed between ReNew Wind Energy (AP2) Private Limited

				and Solar Energy Corporation of India Limited.
	44.	227/MP/2022 alongwith I.A.No.55/2022	ReNewAP2	Petition under Section 79 of the Electricity Act, 2003 seeking to set aside Transmission Charges bills raised by CTUIL and declaration that the Petitioners stands discharged from performance under, Transmission Service Agreement dated 29.1.2018, LTA Agreement dated 29.1.2018 (Tranche 1), Agreement for Long Term Access dated 6.9.2018 (Tranche 2) and Bipartite Connection Agreement dated 11.1.2019 executed between ReNew Power private Limited and Central Transmission Utility of India Ltd. (earlier Power Grid Corporation of India Ltd.) on account of Force Majeure and impossibility of performance under the Power Purchase Agreement dated 23.5.2022 executed with Solar Energy Corporation of India Ltd and consequential relief thereto (<i>Interlocutory application for interim reliefs</i>).
23.4.2024 Tuesday At 10.30 A.M. Generation/ Transmission Tariff Petitions	1.	108/TL/2024	PPTL	Application under Section 14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 seeking Transmission License for Pachora Power Transmission Limited.
	2.	109/AT/2024	PPTL	Petition under Section 63 readwith Section 79, including Section 79(1)(c) and (d) of Electricity Act, 2003 seeking adoption of Transmission Charges payable by Central Transmission Utility of India Limited /Respondent No. 1 for implementation of the Transmission system for Evacuation of Power from RE Projects in Rajgarh (1000 MW) SEZ in Madhya Pradesh-Phase II by the Petitioner.
	3.	88/AT/2024	NTPC	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff for procurement of 1500 MW power from ISTS-connected Solar PV Power Projects as per the Guidelines for Tariff Based Competitive Bidding Process notified by the Ministry of Power, Government of India vide its Gazette Notification dated 28.7.2023
	4.	173/TT/2021 alongwith I.A.No.92/2023	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31.3.2024 for Asset-1: 800kV 1500 MW (Pole-II) HVDC terminals each at Raigarh (HVDC Station) & Pugalur (HVDC Station) and Asset-2: 800kV 1500 MW (Pole-III) HVDC terminals each at Raigarh (HVDC Station) & Pugalur (HVDC Station) under HVDC Bipole link between Western Region (Raigarh, Chattisgarh) and Southern Region (Pugalur, Tamil Nadu) North Trichur (Kerala) Scheme #1: Raigarh - Pugalur 6000MW HVDC System? in Southern Regional grid. (<i>Interlocutory application seeking directions under Section 94(2) of the Electricity Act, 2003 read with Regulation 68 of the Central Electricity Regulatory Commission (Conduct of Business Regulations, 1999) on behalf of the Petitioner – Power Grid Corporation of India Limited.</i>
	5.	242/TT/2021 alongwith I.A.No.91/2023	PGCIL	Petition for determination of transmission tariff from anticipated DOCO to 31.3.2024 for Asset-1: 800kV 1500 MW (Pole-IV) HVDC terminals each at Raigarh (HVDC Station) & Pugalur (HVDC Station) under HVDC Bipole link between Western Region (Raigarh, Chattisgarh) and Southern Region (Pugalur, Tamil Nadu) North Trichur (Kerala) Scheme #1: Raigarh - Pugalur 6000MW HVDC System in Southern Regional grid (<i>Interlocutory application seeking directions</i>)
	6.	9/TT/2021	PGCIL	Petition for determination of transmission tariff for 2019-24 tariff period in respect of seven assets under "Transmission System for Solar Power Park at Bhadla" in the Northern Region (Received by remand from APTEL).
	7.	30/TT/2021	PGCIL	Petition for truing up of transmission tariff for 2014-19

			tariff block and (ii) Determination of Transmission tariff for 2019-24 tariff block For 2 Nos. 765kV line bays at 765/400kV Raipur Pooling Station (POWERGRID) for Raipur PS (POWERGRID)-Rajnandgaon (TBCB) 765kV D/c line under POWERGRID works associated with additional System Strengthening Scheme for Chhattisgarh IPPs (Part-B) in Western Region.
8.	82/TT/2022	MSETCL	Petition for truing up transmission tariff for 2014-19 Tariff Block and for determination of transmission tariff for 2019-24 Tariff Block for in respect of Maharashtra State Electricity Transmission Company Limited (MSETCL) owned Transmission Lines/System conveying electricity to other States.
9.	67/TT/2023	PGCIL	Petition for determination of transmission tariff from Proposed DOCO to 31-3-2024 for Asset-1: 1 no. of 230 kV line Bay at Tuticorin-II GIS PS under implementation of 1 no. of 230 kV Bay at Tuticorin-II GIS PS in Southern Region.
10.	328/TT/2023	PGCIL	Petition for determination of transmission tariff from Proposed DOCO to 31-3-2024 for Transmission Assets under Establishment of 220/66kV, 2x160MVA GIS S/s at UT Chandigarh along with 220kV D/c line from Chandigarh GIS to 400/220kV Panchkula (PG) Sub-station.
11.	291/TT/2022	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Transmission Asset (01 nos) under Transmission System for Transfer of Power from generation projects in Sikkim to NR/WR (Part B)" in Eastern Region.
12.	337/TT/2022	PGCIL	Petition for determination of Transmission Tariff from DOCO to 31-03-2024 for Transmission Asset under Transmission System for Transfer of Power from generation projects in Sikkim to NR/WR (part B1)" in Eastern Region
13.	84/TT/2023	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Assets of Southern & Northern region under project Phase-I- Unified Real Time Dynamic State Measurement.
14.	85/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for Asset-1: 2 Nos. 400kV GIS Line bays at Chamera S/s under Northern Region System Strengthening-XLI (NRSS-XLI).
15.	86/TT/2023	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset-1: +/-200 MVAR STATCOM at 400/220 kV Nalagarh Sub-station under Provision of STATCOM at Nalagarh and Lucknow in Northern Region.
16.	87/TT/2023	PGCIL	Petition for determination and approval of transmission tariff for Transmission Assets under 220 kV Srinagar-Leh Transmission System (SLTS) from 31.10.2019 to 31.3.2024.
17.	93/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for transmission Assets Asset 1: Shifting of 400 kV,125 MVAR Bus Reactor to Patna end in 400 kV Barh-II Line at Patna S/s as switchable line reactor along-with associated bay (DOCO:02.04.2020) and Asset 2: Installation of 1 No 315 MVA, 400/220 kV ICT at Farakka along with associated bays (DOCO:25.04.2022) under Eastern Region Strengthening Scheme-XII" in Eastern Region.
18.	329/TT/2023	PGCIL	Petition for determination of transmission tariff from proposed DOCO to 31-3-2024 for Asset I- 02 Nos of 132 kV GIS line bays at Nirjuli S/s for termination of LILO of one circuit of Pare HEP – North Lakhimpur (AEGCL) 132 kV D/C line (Line works under TBCB) under Project –"North Eastern Region Strengthening Scheme-IX".

	19.	349/TT/2023	PGCIL	Petition for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Assets under Transmission System Associated with Parbati-III HEP in Northern Region.
	20.	350/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2024 for Asset-1: Scheme for fault level control at Dehgam (PG) & Ranchhodpura (GETCO) S/s in Western Region.
	21.	351/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2024 for Eastern Region Expansion Scheme XXVI in Eastern Region.
	22.	236/GT/2021	NTPC	Petition for approval of tariff for the period from anticipated COD of Unit-I to 31.3.2024 for Barh Super Thermal Power Station (3 x 660 MW)
	23.	348/GT/2022	NTPC	Petition for determination of tariff on installation of various Emission Control Systems at National Capital Thermal Power Station (NCTPS), Dadri Stage-II (980MW) in compliance of Revised Emission Standards.
	24.	388/GT/2023	NTPC	Petition for determination of tariff on installation of various Emission Control Systems at Feroze Gandhi Unchahar Thermal Power Station, Stage-IV (500MW) in compliance of Revised Emission Standards.
	25.	74/GT/2024	NTPC	Petition for approval of tariff of Barh Super Thermal Power Station Stage-II (1320 MW) for the period from 1.4.2019 to 31.3.2024
	26.	119/GT/2023	NTPC	Petition for determination of tariff on installation of various Emission Control Systems at National Capital Thermal Power Station (NCTPS), Dadri Stage-I (840MW) in compliance of Revised Emission Standards.
	27.	346/GT/2023	DVC	Petition for determination of leveled tariff for 10 MW Solar Photo Voltaic Power Project at Koderma Thermal Power Station, Koderma, Jharkhand.
	28.	355/GT/2023	NEEPCO	Petition for approval of tariff of Kameng Hydro Power Station (KaHPS) (4 x 150 = 600 MW) for the period from unit wise CODs to 31.3.2024.
	29.	90/GT/2023	SPGL	Petition for approving and allowing the completed capital cost incurred by the Petitioner.
23.4.2024 Tuesday At 2.30 P.M. Miscellaneous Petitions	30.	235/MP/2023	TPDDL	Petition under Section 79(1) (f) of the Electricity Act, 2003, seeking adjudication of dispute against SBSR Power Cleantech Eleven Private Limited ("Respondent No. 1") and Solar Energy Corporation of India ("SECI"/" Respondent No. 2"). The preset Petition relates to the illegal diversion and sale of the contractually committed and 'Contracted Capacity' by the Respondent No.1 to third parties.
	31.	192/MP/2021	SBSR11	Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003, read with Article 4.5(a) of the Power Purchase Agreement (PPA) dated 20.8.2019 executed between the Petitioner and Solar Energy Corporation of India Limited (SECI), read with the back-to-back Power Sale Agreements (PSAs) dated 17.6.2019 and 26.6.2019 executed between SECI and BSES Yamuna Power Limited (BYPL) and Tata Power Delhi Distribution Limited (TPDDL), respectively, seeking extension of Scheduled Commercial Operation Date (SCOD) and consequent deferment of operationalization of Long-Term Access (LTA) granted by the Central Transmission Utility (CTU) to the Petitioner.
	32.	272/MP/2023	NTPC	Petition under Section 79(1)(a) &(f) of the Electricity Act, 2003 ("Act") read with Regulation 111 of the CERC (Conduct of Business) Regulations, 1999 ("Business Regulations") and Article 12 of the Power Purchase Agreement dated 27.2.2020 ("PPA") executed between the Petitioner and Uttar Pradesh Power Corporation Limited ("UPPCL") seeking in-principle declaration of the Report as Change in Law

				events.
	33.	202/MP/2023	TPSL	Petition under Section 79(1)(b) & (f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Article 12 of Power Purchase Agreement dated 8.12.2021 seeking Working Group Report 2022 as Change in Law Event.
	34.	16/MP/2024	OKPPL	Petition under Section 79(1)(b) & (f) of the Electricity Act, 2003 ("EA, 2003"/"Act") read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 ("COB Regulations") and Article 12 of the Power Purchase Agreement dated 30.10.2019 ("PPA") executed between the Petitioner and Solar Energy Corporation of India ("SECI"/Respondent No. 1") seeking declaration of the 'Report of the Working Group in respect of Data Submission Procedure and Verification of Compliance to CEA Regulation on Technical Standards for Connectivity to the Grid by RE Generators' ("Working Group Report, 2022") issued by the Central Electricity Authority ("CEA") as a Change in Law Event, and consequently devise an appropriate mechanism for compensation to the Petitioner alongwith carrying costs and interest on carrying cost.

By order of the Commission

Sd/
(T.D. Pant)
Joint Chief (Legal)
3.4.2024.